

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C', NEW DELHI**

**BEFORE SH. SAKTIJIT DEY, JUDICIAL MEMBER
AND
SH. N. K. BILLAIYA, ACCOUNTANT MEMBER**

ITA No.7325/Del/2018
Assessment Year: 2014-15

Gurdev Singh B-247/A, Greater Kailash-I, New Delhi PAN No.AGYOPS2510H	Vs	DCIT Circle -10 (1) New Delhi
(APPELLAN		(RESPONDENT)

Appellant	None
Respondent	Sh. Mrinal Kumar, Das, Sr. DR.

Date of hearing:	05/08/2022
Date of Pronouncement:	05/08/2022

ORDER

PER N.K. BILLAIYA, AM:

This appeal by the assessee is preferred against the order of the CIT(A)-35, New Delhi dated 24.09.2018 pertaining to A.Y.2014-15.

2. The solitary grievance of the assessee is that the CIT(A) erred in confirming the assessment thereby confirming the addition of Rs.4775510/- made by the AO u/s. 68 of the Act.

3. Vide letter dated 21.07.2022 the authorised representative of the assessee moved an application for the withdrawal of the appeal as the tax demand has been settled under the VSV Act, 2020.

4. On such concession the appeal is dismissed as withdrawn.

5. Decision announced in the open court on 05.08.2022.

Sd/-
(SAKTIJIT DEY)
JUDICIAL MEMBER

NEHA, Sr. Private Secretary

Date:- .08.2022

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-
(N. K. BILLAIYA)
ACCOUNTANT MEMBER

ASSISTANT REGISTRAR
ITAT NEW DELHI